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# THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দাৰা প্ৰকাশিত আটাত A PUBLISHED BY AUTHORITY

নং 111 দিশপুৰ, শুক্রবাৰ, 5 জুন, 1998, 15 জেঠ, 1920 (শক) No.111 Dispur, Friday, 5th June, 1998, 15th Jyaistha, 1920 (S.E.)

**GOVERNMENT OF ASSAM** 

the Pepublic of India as Lanow.

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT:: LEGISLATIVE BRANCH (2) It shall be deepped to have come into force

the 1st day of April, 1998

### NOTIFICATION

The 4th June, 1998 The 100 The

No.LGL.45/93/130.--The following Act of the Legislative Assembly which received the assent of the Governor is hereby published for general information. Wild blow off grantigad on

occuring before the word "palse" as the end, the words "twenty nine" shall be substituted.

#### 904 THE ASSAM GAZETTE, EXTRAORDINARY, JUNE 5, 1998

#### ASSAM ACT No. VI of 1998

(Received the Assent of the Governor on 30th May, 1998)

#### THE ASSAM TAXATION LAWS (AMENDMENT) ACT, 1998.

## ACT

further to amend the Assam Taxation (On Specified Lands) Act, 1990 and the Assam Agricultural Income Tax Act, 1939.

Preamble.

Whereas it is expedient further to amend the Assam Assam Taxation (On Specified Lands) Act, 1990 and Act-XII the Assam Agricultural Income Tax Act, 1939, in the of 1990 manner herein-after appearing;

and Assam Act IX of 1939.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows:-

Short title. commencement.

- 1.(1) This Act may be called the Assam Taxation Laws (Amendment) Act, 1998.
  - (2) It shall be deemed to have come into force on the 1st day of April, 1998.

#### CHAPTER - I

Amendment to the Assam Taxation (On Specified Lands) Act, 1990.

Amendment of Section-5.

- 2. In the Assam Taxation (On Specified Lands) Act, 1990, in section 5, -
  - (i) in clause (c), for the word "thirty" occuring at Assam the beginning, the word "thirty two" shall be Act-XII of 1990. substituted:
  - (ii) in clause (d), for the words "twenty seven", occuring before the word "paise" at the end, the words "twenty nine" shall be substituted.

#### CHAPTER-II

Amendments to the Assam Agricultural Income Tax Act, 1939.

Amendment of section 8.

3. In the Assam Agricultural Income Tax Act, 1939, Assam (herein-after referred to as the principal Act) in section 8, after sub-section (4), the following new sub-section as sub-section (5) shall be inserted, namely:-

"(5) In determining the net agricultural income, a deduction at the rate of 50 (fifty) paise for every kilogram of tea exported through Inland Container Depot (ICD), Amingaon shall be allowed to the assessee from his agricultural income:

Provided that this deduction shall be effective on and from 1st April, 1998 for a period of two years only.

Provided further that the State Government may, by notification in the Official Gazette, extend the period of deduction for further periods, not exceeding one year at a time, subject to such conditions and restrictions as may be specified in the said notification."

Amendment of section 16.

4. In the principal Act, in section 16, in sub-section (2), for the punctuation mark ".", occurring at the end, punctuation mark ":" shall be substituated and thereafter the following proviso shall be inserted, namely:

"Provided that if any assessee fails to file his return of loss of profits or gains for any year in time in accordance with the provisions of sub-section (1) of section 19, his claim for carry-forward and set off of such loss against any future income as per provisions of sub-section (1) or sub-section (2) of this section shall not be entertained."

Amendment of section 52.

5. In the principal Act, in section 52, for the figures "1993-94", occurring between the words "year" and "shall", the figures "1994-95" shall be substituted.

M. K. DEKA, Secretary to the Govt. of Assam, Legislative Department.

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